73

(ii) Out of the 18 bays of the barrage concerting j<sub>n</sub> bays from 1 to 18 have been completed upto ciest portion and piers .upto RL 245. The concrete in bays 1 to 6 is in progress.

No irrigation was carried out from the scheme during 1983-84.

(d) Six out of 18 bays have been provided as undersluice bays.

## Fresh breach in Bhakra Canal

\*260. SHRI BHUVNESH CHA-TURVEDI: SHRI J. P. GOYAL:

Will the Minister of IRRIGATION be pleased to state:

- (a) whether it is a fact that only ten days after a major breach in the Bhakra Main-Line Canal was repaired, another breach in the canal was detected on the 2.1st July, 1984 near Dugri Kotli village in Ropar district:
- (b) if so, when did the sabotage take place and when it was detected;
- (c) what are the particulars of the areas hit thereby and the extent of damage to the Canal, crops and property respectively;
- (d) whether any persons have been arrested in this connection; if so. the details thereof:
- (e) by when it is likely to be repaired and the amount likely to be spent thereon; and
- (f) what steps are being taken against such a recurrence?

THE MINISTER OF STATE IN THE MINISTRY OF IRRIGATION (SHRI HARI NATH MISHRA): (a) to (f) The first breach in the Bhakra Main Line was repaired and water released on 10th July, 1984, The second breach was noticed at about 6.00 A.M. on 21st July, 1984 some distance downstream of Siswan Super passage.

About 600 ft. length of the right bank and about 550 length of the left bank was washed away in addition to some damage to the flared out walls of the Super passage and to the bridge. It is reported by Punjab that an area of about 5.35 lakh ha. in Punjab, 11.62 lakh ha. in Haryana and 1.35 lakh ha. in Rajasthan could not be supplied within Canal water due to this breach.

to Questions

The breach is expected to be repaired within next four weeks at an approximate cost of Rs. 2.00 crores The Government of Punjab have informed that in order to ensure safety, the Canal was being guarded and patrolling by State Police and Para Military forces has been intensified. Government of Punjab have reported that one person has been arrested in connection with this breach and he is unaer police remand.

## Flour industries in Jammu and Kashmir

11561. SHRI GHULAM RASOOL KAR; Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state:

- '- (a) the number of flo.ur industries granted licences in Jammu Kashmir during the last three years;
- (b) whether it is a fact that owners of the flour mills have installed malchjinery of greater capacity than the permitted one; and
- (c) if the answer to part (b) above be in affirmative, what action Government propose to take against them?

THE DEPUTY MINISTER IN THE DEPARTMENT OF ELECTRONICS AND IN THE MINISTRY OF FOOD AND CIVIL SUPPLIES (SHRI M. S. SANJEEVI RAO); (a) Six units have been licensed under the Wheat Roller Flour Mills (L&C) Order, 1957, during the last three years.

<sup>†</sup>Previously Unstarred Question 1264 transferred from the 3rd August, 1984.

(b) and (c) The licences have been granted to all these units only tor the permitted capacity and current policy is not to allow the mills to produce wheat products in excess of their licensed capacity. If an,j when it is found that they have manufactured wheat products in excess of their permitted capacity, appropriate action under the provisions of the relevant orders will be taken.

## Price of imported wheat

fl562. SHRI F. M. KHAN: Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state:

- (a) whether it is a fact that the price of imparted wheat is higher than its support price declared by Government; and
- (b) if so, what is the price of imported wheat **vis-a-vis** that of indigenous wheat during the current year?

THE DEPUTY MINISTER IN THE DEPARTMENT OF ELECTRONICS AND IN THE MINISTRY OF FOOD AND CIVIL SUPPLIES (SHRI M. S. SANJEEVI RAO): (a) and (b) During the current year, no contract has been entered into by the Government for import of wheat from abroad. However, the average FOB price of wheat contracted for import in the year 1983-84 comes to Rs. 158.59 per quintal as against the support price of Rs. 152 per quintal in respect of indigenous wheat during the current year.

## Departmental examination for Class-I Posts in Accounts Department of Railways

1563. SHRI DIPEN GHOSH: Will the Minister of RAILWAYS be pleased to state:

(a) whether the General Manager/FA&CAO, Central Railway Bombay has conducted Limited Departmental Competitive Examination during the

- years 1980 and 1982 for the posts 0 Class II in Accounts Department (Non safety category),
- (b) if so, how many SC and S<sup>r</sup>J candidates appeared year-wise in th said examination:
- (c) whether it is a fact that th Railway Board have issued instructions vide their letter No. E(SCT) 74CM15/34 dated 31st August, 1974 anc further clarified vide letter No 81E(SCT)15/1« dated 15th April 1982 to promote the best amongst the failed SC/ST candidates on ad hoc basis against the reserved post of non-safety category;
- (d) if so, what are the reasons for not considering for promotion on *ad* hoc basis as per the Railway Board's instructions-.
- (e) what action has been taken to finalise this long outstanding issue; and
- (f) by when the Railway Administration propose to promote SC and ST candidates against the reserved posts?

THE MINISTER OF RAILWAYS (SHRI A.B.A. GHANI KHAN CHOUDHURY): (a) Yes Sir.

(6) Year	SC	ST
1980	3	1
1982	4	3

- (c) Yes, Sir, However these instructions now apply only to non-safety category posts of Group C(Class III) and Group D(Class IV). In case of Group B(Clas<sub>s</sub> II) these instructions apply to normal selection of non-safety posts against 75 per cent vacancies only.
- (d) to (f) The scheme of Limited Departmental Competitive Examination for filling up 25 per cent of the vacancies in Group 'B' was introduced in the Accounts Department w.e.f. 3-8-1977. The conditions prescribed for selection through L.D.C.E. did not provide consideration of best amongst failed SC/ST employees for appointment to Group 'B'. Lower qualifying standards, however, have now been prescribed for SC/ST employees for appointment to Group 'B' on the basis

<sup>†</sup>Previously Unstarred Question 629 transferred from the 27th July, 1984.